

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGSPetition(s) for Special Leave to Appeal (Cr1.) No(s).12863/2023

(Arising out of impugned final judgment and order dated 22-09-2023 in WPCRL No. 2408/2023 passed by the High Court Of Delhi At New Delhi)

RAM KISHOR ARORA

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

(FOR ADMISSION and I.R. and IA No.206170/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.206167/2023-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.206168/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES )

Date : 15-12-2023 This petition was called on for pronouncement of judgment today.

For Petitioner(s) Mr. Yoginder Handoo, AOR

For Respondent(s) Mr. S.V. Raju, A.S.G.  
Mr. Mukesh Kumar Maroria, AOR  
Mr. Zoheb Hussain, Adv.  
Mr. Annam Venkatsh, Adv.  
Mr. Nachiketa Joshi, Adv.  
Mr. Chitvan Singhal, Adv.  
Mr. Vivek Gurnani, Adv.  
Mr. Ankit Bhatia, Adv.  
Ms. Manisha Dubey, Adv.  
Mr. Hirth Raja, Adv.  
Mr. A. Singh, Adv.  
Mr. Harsh Paul Singh, Adv.  
Mr. Samrat Goswami, Adv.  
Mr. Kshitij Agarwal, Adv.  
Ms. Madhumitha Kesavan, Adv.  
Mr. Vinayak Sahuma, Adv.  
Mr. Gaurav Sarkar, Adv.  
Mr. Baibhav, Adv.  
Ms. Sonali Sharma, Adv.

Hon'ble Ms. Justice Bela M. Trivedi pronounced the reportable judgment of the Bench comprising Her Ladyship and Hon'ble Mr. Justice Satish Chandra Sharma.

Leave granted.

The Appeal is dismissed in terms of the signed reportable judgment.

Pending application(s), if any, shall stand disposed of.

(RAVI ARORA)  
COURT MASTER (SH)

(signed Reportable Judgment is placed on the file)

(MAMTA RAWAT)  
COURT MASTER (NSH)